

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 247/TT/2020**

- Subject** : Petition for determination of tariff of (1) 400 kV K.V Kota Suryapet – 1 & 2 feeders for period 2016-19 (2) Part of PGCIL 400 kV VJA-NLR line (Nunna Manubolu) to the extent of 18.405 km (Part of Nunna Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS Manubolu Ckt from Loc.532/16 to Loc. VTPS) for the 2015-19 period.
- Date of Hearing** : 15.6.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Transmission Corporation of Andhra Pradesh Ltd.
- Respondents** : Transmission Corporation of Telangana Ltd. & Another.
- Parties present** : Shri S. Vallinayagam, Advocate, APTRANSCO  
Shri P. Suryachandram, APTRANSCO  
Ms. P. Jyotsnana Rani, APTRANSCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel of the Petitioner has made the following submissions:
- a) The instant petition is filed for determination of tariff for 2014-19 period in respect of the following three assets:
- Asset-I: K.V. Kota-Suryapeta-I
- Asset-II: K.V. Kota-Suryapeta-II
- Asset-III: VTPS-Nunna-I.
- b) Assets-I & II are natural ISTS between Andhra Pradesh and Telangana which were put into commercial operation on 20.10.2016 and are certified by SRPC. Information sought with respect to Assets-I and II vide RoP dated 13.7.2020 has been submitted vide affidavit 24.7.2020.
- c) Asset-III was put into commercial operation on 27.7.2016. As regards Asset-III, there was difficulty in completion of the 400 kV transmission line of PGCIL from Nunna Sub-station to Manubolu Sub-station due to RoW issues. On the request of PGCIL, the said line was terminated by LILO of the 400 kV VTPS-Nunna TMDC Line-1 of APTRANSCO at Manubolu



Sub-station. PGCIL was allowed tariff for its portion of the transmission line and the tariff has been included in the PoC computation. However, for the portion owned by APTRANSCO which is also carrying ISTS power, SRPC has not certified it as an ISTS as inter-State power flowing in the subject line is less than 50%. The line is owned by APTRANSCO but not receiving any tariff for this. Hence, the Petitioner has filed the instant petition to get the tariff of only APTRANSCO portion of line as the tariff for LILO has already been granted by the Commission. APTRANSCO has urged the Commission to exercise its power under Regulation 55 of the 2014 Tariff Regulations to determine tariff for the instant transmission line as it is carrying ISTS power and is in use.

- d) Letter dated 27.9.2018 issued by PGCIL which is available at page no. 22 of the instant petition shows that due to RoW issues and after taking clearance from APTRANSCO and CEA, the 400 kV Nellore Ckt 3 was terminated on APTRANSCO 400 kV Feeder from VTPS-Nunna. With this termination, VTPS-Nunna line became part of the Vijaywada-Nellore Line. This letter further shows that APTRANSCO will file tariff petition for this portion before the Commission.
- e) Individual Audited capital cost of Asset-III is not available and the same may be considered in line with the Commission's methodology as per order dated 21.6.2018 in Petition No. 237/TT/2016.
- f) All the details with respect to Asset-III as sought by the Commission vide RoP dated 13.6.2020 has been filed vide affidavit dated 24.7.2020.

3. Learned counsel for the Petitioner clarified that PGCIL approached the Petitioner as they were facing problem with their own lines and to overcome the issues, LILO was constructed and the Petitioner has entered into commercial agreement with PGCIL. He further submitted that provisions of Section 2(36) and 2(72) of the Electricity Act, 2003 may be considered while determining tariff of Asset-III.

4. None of the respondents have filed any reply.

5. The Commission observed that the transmission charges approved for the transmission asset has to be shared by all the entities/ beneficiaries in the region and hence they should be made Respondents in the matter otherwise the Petitioner may face difficulty in recovery of the approved transmission charges. The Commission directed the Petitioner to implead all the necessary parties and file revised "Memo of Parties". The Commission also directed to serve a copy of the petition on all the Respondents by 30.6.2021 and the Respondents to file their reply by 15.7.2021. The Commission also directed the Petitioner to file rejoinder, if any, with an advance copy to the Respondents, by 30.7.2021.

6. The Commission directed the Petitioner to submit the following information on affidavit by 5.7.2021:

- a) Whether the instant assets were included in the computation of ARR for 2014-19 period. In case the assets were not included in the ARR for the said period, reasons may be given. If the assets were included in the



ARR, reasons may be as to why tariff is claimed for the instant line as ISTS.

- b) In case the assets were included in ARR, specify the capital cost approved by the State Electricity Regulatory Commission in respect of the subject assets for 2014-19 tariff period and tariff approved thereon (component-wise).
- c) Statement showing computation of IDC including date of drawl of loan and interest rates supported by documents for Assets-I and II.

7. The Commission further directed PGCIL to submit clarification regarding LILO and ISTS (400 kV transmission line from Nunna Sub-station to Manubolu Sub-station) on affidavit by 15.7.2021. The Commission observed that the parties should comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

8. The matter shall be listed for further hearing for which a separate notice will be issued to the parties.

**By order of the Commission**

**sd/-**

(V. Sreenivas)  
Deputy Chief (Law)

